

*Maintenance of a Bank**A/c in St. Kitts*

same period he made huge deposits in foreign banks, purchased a house without disclosing source of his income.

**SHRI SYED SHAHABUDDIN:** On a point of order. Can we have a discussion after the Minister has replied?

**MR. DEPUTY-SPEAKER:** He is asking a clarification.

**PROF. K.K. TEWARI:** Without disclosing his source of income, he purchased debentures in a blue chip company, Bombay Reliance, which Shri V.P. Singh had refuted in this House.

Similarly, Shri V.P. Singh himself has disclosed his property in Delhi, but in a very lever manner he did not disclose dates when the properties were acquired in Delhi and the exact source of his income. I had alleged that the total property in his name—I am not talking of the benami property held by him in Delhi—would have been worth Rs. 20 crores. All these matters are very very important and I would like to know from the Minister what action he is going to take.

It is not enough to disclose all this information on the floor of the House. It is a commendable thing that the Minister has gone into all the details in a very short period of time. You have exposed one of the most unscrupulous persons in the country who has been masquerading as an idealist. I demand that an immediate enquiry must be ordered into all this.

In fact, the charge was levelled by Shri Shahabuddin from the opposition side, when Shri V.P. Singh was the Finance Minister. He misused his position and got a job for his son in the City Bank of America. A boy who was working as a mere coolie on a petrol pump, how did he manage to get the present job that he is holding in the City Bank of America. From a mere coolie at a petrol pump, he became an executive in one of the top world banks.

These are matters which need deep investigation and the country is entitled to know the facts...*(Interruptions)* Shri V.P. Singh is a \*\* He collaborated with Haji Mastan...

**SHRI SYED SHAHABUDDIN:** I protest; this word should not be used.

**MR. DEPUTY-SPEAKER:** That would not go on record.

**PROF. K.K. TEWARI:** The Government should order a high-powered enquiry and immediate action must be taken against his son, because they are collaborators with foreign forces. During Shri V.P. Singh's tenure as Finance Minister, he had collected this money from public sector companies and private sector companies in London. He was bribed; he collected this bribe and all this money was deposited in the bank. Therefore, legal action must be taken and an enquiry must be held. Let the country know the real face of Shri V.P. Singh's son. No attempt should be made to shield this man. We would like to know what action you are contemplating to take....*(Interruptions)\**

**MR. DEPUTY-SPEAKER:** I would not allow like this. You tell what you want.

**PROF. K.K. TEWARI:** Definite action should be spelt out on the floor of the House. *(Interruptions)*

**MR. DEPUTY SPEAKER:** He wanted to have a clarification. You say whatever you want to say. Then only we can proceed.

**SHRI EDUARDO FALEIRO:** We have noted down the points, Mr. Deputy Speaker.

#### PUBLIC ACCOUNTS COMMITTEE

#### Hundred and Eighty-fifth, Hundred and Eighty-sixth and Hundred and Eighty-seventh Reports

**SHRI R.S. SPARROW (JULLUNDER):** I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

\*\*Expunged as ordered by the Chair.

\*Not recorded.

[Sh. R.S. Sparrow]

- (1) Hundred and Eighty-fifth Report on action taken on 98th Report (8th Lok Sabha) on Five Star Hotel at Indira Gandhi Stadium Complex.
- (2) Hundred and Eighty-sixth Report on action taken on 84th Report (8th Lok Sabha) on Review on Compensation Claims.
- (3) Hundred and Eighty-seventh Report on Infructuous and avoidable extra expenditure in the acquisition of certain special purpose naval vessels.

18.00 hrs.

#### DISCUSSION UNDER RULE 193

[English]

#### Communal Situation in the Country- Contd.

MR. DEPUTY SPEAKER: We will now resume discussion on the communal situation in the country.

SHRIG.M. BANATWALLA: Mr. Deputy Speaker, Sir, let us know how long you are going to continue? As I said, this is an auspicious night. We are having *Id-e-Milad-un-Nabi*. There are so many other things. We have to go out. We have to share with them. After all, there should be certain considerations for us.

MR. DEPUTY SPEAKER: You have to decide. I do not know.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): Sir, there are lots of Members

who would like to speak. This is a very important topic, as Mr. Banatwalla knows.

SHRI AZIZ QURESHI: I also want to speak.

SHRIMATI SHEILA DIKSHIT: Mr. Qureshi also wants to speak. I would submit that at the moment, we can extend the House by an hour and wind up the debate after an hour. I would beg for extension till 7 o'clock. So, it is for the House to decide.

MR. DEPUTY SPEAKER: Is it the sense of the House that the time of the House be extended by one hour, i.e. upto 7 o'clock?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: The time of the House is extended by one hour.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Deputy-Speaker, Sir, I am grateful to you for giving me an opportunity to participate in the discussion on communal situation in the country. I thank you for this.

Mr. Deputy-Speaker, Sir, as the hon. Members of the House have stated that this subject has come up for discussions several time in the House and serious concern was expressed for it on the very first day of the session. We all equally express our serious concern for it.

Mr. Deputy-Speaker, Sir, with all humility at my command I would like to submit that the area which I represent in Madhya Pradesh was once the bastion of the party or organisation presently known as BJP. The person who is speaking before you has been struggling for the last 45 years under the banner of tri-colour against the persons claiming themselves to be the members of RSS or Jansangh or Janata Party and finally BJP. Even for a moment, neither did I feel ashamed for fighting those person, nor did I ever feel that I was in the wrong. My fight against them is still going on, no matter whether they are